

## FORM A

### Public Announcement

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

### FOR THE ATTENTION OF THE CREDITORS OF VIDEO WORKS STUDIO PRIVATE LIMITED.

RELEVANT PARTICULARS		
1)	Name of the Corporate Debtor	Video Works Studio Private Limited
2)	Date of incorporation of Corporate Debtor	15 June 2011
3)	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4)	Corporate Identity Number / Limited Liability Identification Number of the Corporate Debtor	U74940MH2011PTC218690
5)	Address of the registered office and principal office (if any) of the Corporate Debtor	<b>Registered office</b> - 216, 2ND FLOOR VASUPUJYA ESTATE, LAXMI NAGAR, VILLAGE PAHADI, OFF LINK ROAD GOREGAON (WEST), Mumbai City, MUMBAI, Maharashtra, India, 400104
6)	Insolvency commencement date in respect of Corporate Debtor	13 August 2024
7)	Estimated date of closure of insolvency resolution process	180 days from insolvency commencement date i.e. 09 February 2025
8)	Name and the registration number of the insolvency professional acting as interim resolution professional	Anagha Anasingaraju IBBI/IPA-002/IP-N00247/2017-18/10732
9)	Address and email of the interim resolution professional, as registered with the board	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: <a href="mailto:rp.anagha@kanjcs.com">rp.anagha@kanjcs.com</a>
10)	Address and email ID to be used for correspondence with the interim resolution professional	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 Email: <a href="mailto:videoworks.cirp@gmail.com">videoworks.cirp@gmail.com</a>
11)	Last date for submission of claims	27 August 2024
12)	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) - Not Applicable

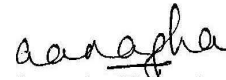
13)	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14)	(a) Relevant forms and (b) Details of authorised representatives are available at	Web Link: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> Physical address: same as address mentioned in entry no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Video Works Studio Private Limited on 13 August 2024.

The creditors of Video Works Studio Private Limited, are hereby called upon to submit their claims with proof on or before 27 August 2024 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claims shall attract penalties.**



Date: 14 August 2024

Place: Pune

Anagha Anasingaraju

Interim Resolution Professional

IBBI/IPA-002/IP-N00247/2017-18/10732

AFA Validity till 22 November 2024